ITEM NO.14 COURT NO.17 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.42236/2025

[Arising out of impugned final judgment and order dated 03-12-2024 in WP No.17177/2024 passed by the High Court of Judicature at Bombay]

THE INCOME TAX OFFICER WARD 4(5) Petitioner(s)

VERSUS

INFANTRY SECURITY AND FACILITIES Respondent(s)

IA No. 219997/2025 - CONDONATION OF DELAY IN FILING

Date : 12-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Mr. S Dwarakanath, A.S.G.
Ms. Madhulika Upadhyay, AOR
Mr. Madhav Singhal, Adv.
Mr. B K Satija, Adv.
Mr. Ashok Kumar B, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.

2. We see no grounds to interfere with the impugned judgment and order of the High Court. Hence, the Special Leave Petition is dismissed.

3. Pending application(s), if any, shall stand disposed of.

(NEHA GUPTA) (AVGV RAMU)
SENIOR PERSONAL ASSISTANT COURT MASTER (NSH)

Signature Not Verified
Digitally signed by BORRA LAVANALLI
Date: 2025.09.12 17:10:34 IST
Reason: